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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part I

Labour and Skills Department

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കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



LABOUR & SKILLS (A)

ORDER

G.O. (Rt.) No. 53/2021/LBR.

Thiruvananthapuram, 15th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Harrisons Malayalam Ltd. Bristo Road, Willington Island, Kochi-682 003 (2) Group Manager, Harrisons Malayalam Ltd., Mooply Valley Estate, Karikulam, Palappilly P. O., Thrissur - 680 304 and the workmen of the above referred establishment represented by (1) the General Secretary, Palipally Rubber Estate Labour Congress (I. N. T. U. C.) Palappilly P. O., Thrissur - 680 304 (2) the General Secretary, Rubber Estate Workers Congress (C. I. T. U. C.) Palappilly P. O., Thrissur - 680 304 (3) the Secretary, Rubber Estate Workers Union (A.I.T.U.C.) Palappilly P. O., Thrissur - 680 304 (4) the General Secretary, Thrissur Jilla Estate Masdhoor Sangh (B.M.S.), Shornur Road, Patturaykal, Thiruvambadi P. O., Thrissur - 680 022 (5) the President, Kerala State Estate & Plantation Workers Union (T. U.C. I.) H. M. L. Mooply Palipilly Unit, II Floor, Aaroma Building, Puthukkad P. O., Thrissur - 680 301 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the workmen of Mooply Valley Estate, Harrisons Malayalam Ltd. Karikulam, Palappilly P. O., Thrissur District is eligible for bonus during the year 2019-20 based on Minimum wages as specified in Payment of Bonus (Amendment) Act 2015? If yes what is the rate of bonus they are eligible to get?”

By order of the Governor,

C. S. SREEKALA,

Additional Secretary.

ORDERS

(1)

G.O. (Rt.) No. 72/2022/LBR.

Thiruvananthapuram, 20th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between the Director, Snowman Logistics Ltd., Corporate Office, No. 54, Old Madras Road, Virgo Nagar, Bangalore - 560 049 and the workers of the above referred establishment represented by the General Secretary, Industrial Employees Sangh (B.M.S) B. M. S. Office, Alappuzha - 688 013 in respect of matters mentioned in the annexure to this order;



And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to (1) Sri. Shobhan, M. S., (2) Sunil Kumar, M. V., (3) Ebymon, K. K., (4) Ratheesh, M. T., (5) Rajesh Kumar Nair, (6) Sivaprasad, (7) Sudheer, M. R., (8) Varghese, M. A., (9) Jithin, K. P., (10) Hamsa, B. M., (11) Vishnu Shaji, (12) Salumon, V. S., (13) Sandeepan, K. K., (14) Saleesh, K. S., & (15) Akhil, V. A., Drivers at Snowman Logistics Ltd., Chandiroor, P. O., Cherthala by its management is justifiable or not ? If not what are the reliefs they are entitled to?”

(2)

G.O. (Rt.) No. 73/2022/LBR.

Thiruvananthapuram 20th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Devaswom Commissioner, Travancore Devasom Board, Nanthancode, Kawadiyar P. O., Thiruvananthapuram - 695 003 (2) the Administrative Officer, Travancore Devaswom Board, Nilackal, Pamba P. O. and the workman of the above referred establishment represented by the General Secretary, Pathanamthitta Plantation Workers Union (C.I.T.U), Reg. No. 578/85, Pathanamthitta- 689 645 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of supervisory pay scale to Smt. P. B. Vimala, Tapping Supervisor of Nilackal Estate, Pamba P. O., Pathanamthitta by the management is justifiable or not ? If not what relief the worker is entitled to?”

(3)

G.O. (Rt.) No. 74/2022/LBR.

Thiruvananthapuram, 20th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Sudhalayam Ayurvedha Chikitsa Kendram, T. C. 26/1797, GPO Lane, Statue, Thiruvananthapuram and the workman of the above referred establishment Sri Saji, S. S., G. S. Bhavan, Mudakkal P. O., Chempoor, Attingal in respect of matters mentioned in the annexure to this order;



And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

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“Whether the Termination of employment to Sri Saji, S. S., Therapist of Sudhalayam Ayurvedha Chikitsa Kendram, T. C. 26/1797, GPO Lane, Statue, Thiruvananthapuram by the management is justifiable or not. If not what reliefs he is entitled to get ?”

(4)

G.O. (Rt.) No. 75/2022/LBR.

Thiruvananthapuram, 20th January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between the Principal, Christ Nagar Higher Secondary School, Vellayambalam, Thiruvananthapuram and the workman of the above referred establishment Sri Prasanth Kumar, M., S.R. Nivas, Amruthanantha Nagar, Mottamood, Naruvamood P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

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“Whether the termination of employment to Sri Prasanth Kumar, M., Printer of Christ Nagar Higher Secondary School, Vellayambalam, Thiruvananthapuram by the management is justifiable or not? If not what reliefs he is entitled to get ?”

(5)

G.O. (Rt.) No. 90/2022/LBR.

Thiruvananthapuram, 21st January 2022.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Proprietor, Efficient Security Services & Society, T. C. S Campus, Karyavattom P. O., Thiruvananthapuram-695 581 (2) the Managing Director (Principal Employer), Tata Consultancy Services Ltd., TCS-CLC Building, Technopark Campus, Karyavattom P. O., Thiruvananthapuram-695 581 and the workman of the above referred establishment Sri Shibu, M., Kuzhivila Puthenveedu, Kariprakkonam, Perumpazhuthoor P. O., Neyyattinkara in respect of matters mentioned in the annexure to this order;



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By order of the Governor,

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SHAINU, V.,
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